

August, 2020



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# Newsletter

e-Committee, Supreme Court of India

# 1.Launch of e-Committee's new website

<https://ecommitteesci.gov.in>



## Administrative Setup

### e-Committee Composition

#### Patron-in-Chief

Profile Picture	Name	Designation
	Hon'ble Mr Justice Sharad Arvind Bobde, Chief Justice of India	Patron-in-Chief

#### Chairperson

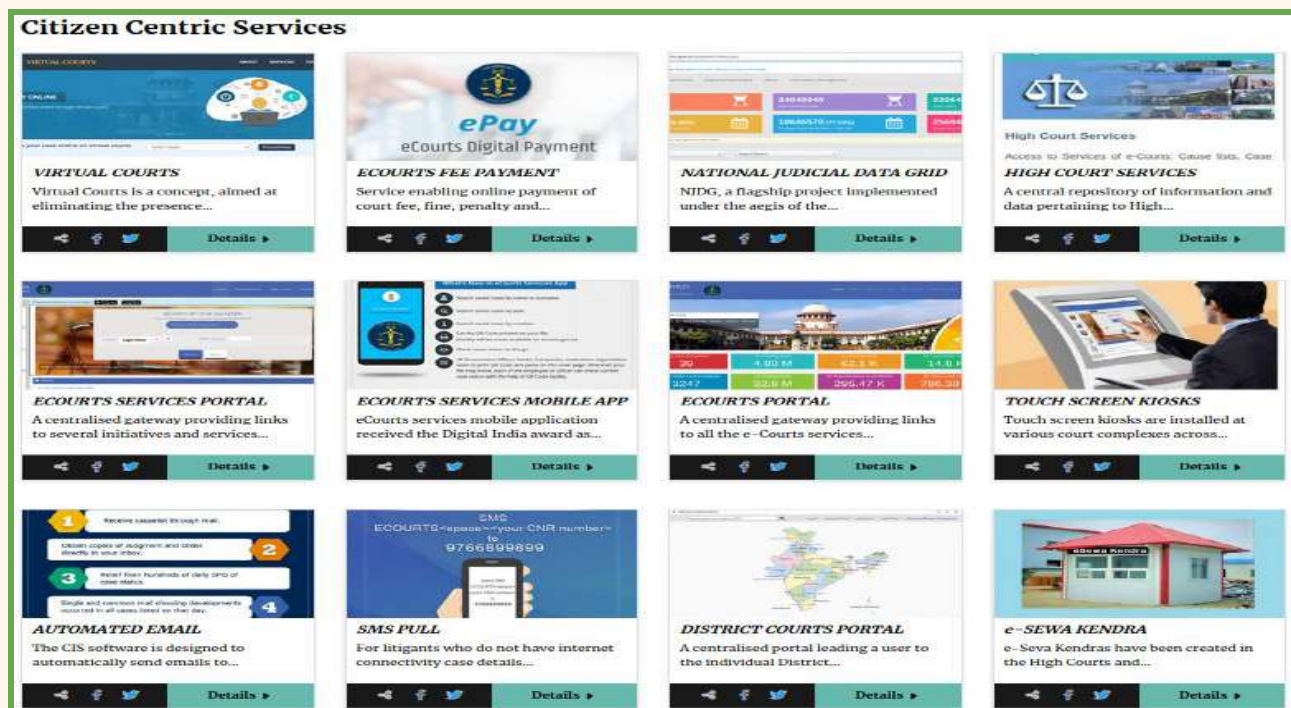
Profile Picture	Name	Designation
	Dr Justice Dhananjaya Y Chandrachud, Judge, Supreme Court of India	Chairperson

The e-Committee website was launched by the Chairperson, e-Committee, Dr Justice D Y Chandrachud, Judge, Supreme Court of India, on 29 August 2020. Click below to watch the e-inaugural function of the new website <https://youtu.be/9evmqbuiANM>

The e-Committee website aims to put forth the initiatives taken under the e-Courts project. Some of the highlights of the website are:

### Citizen's corner

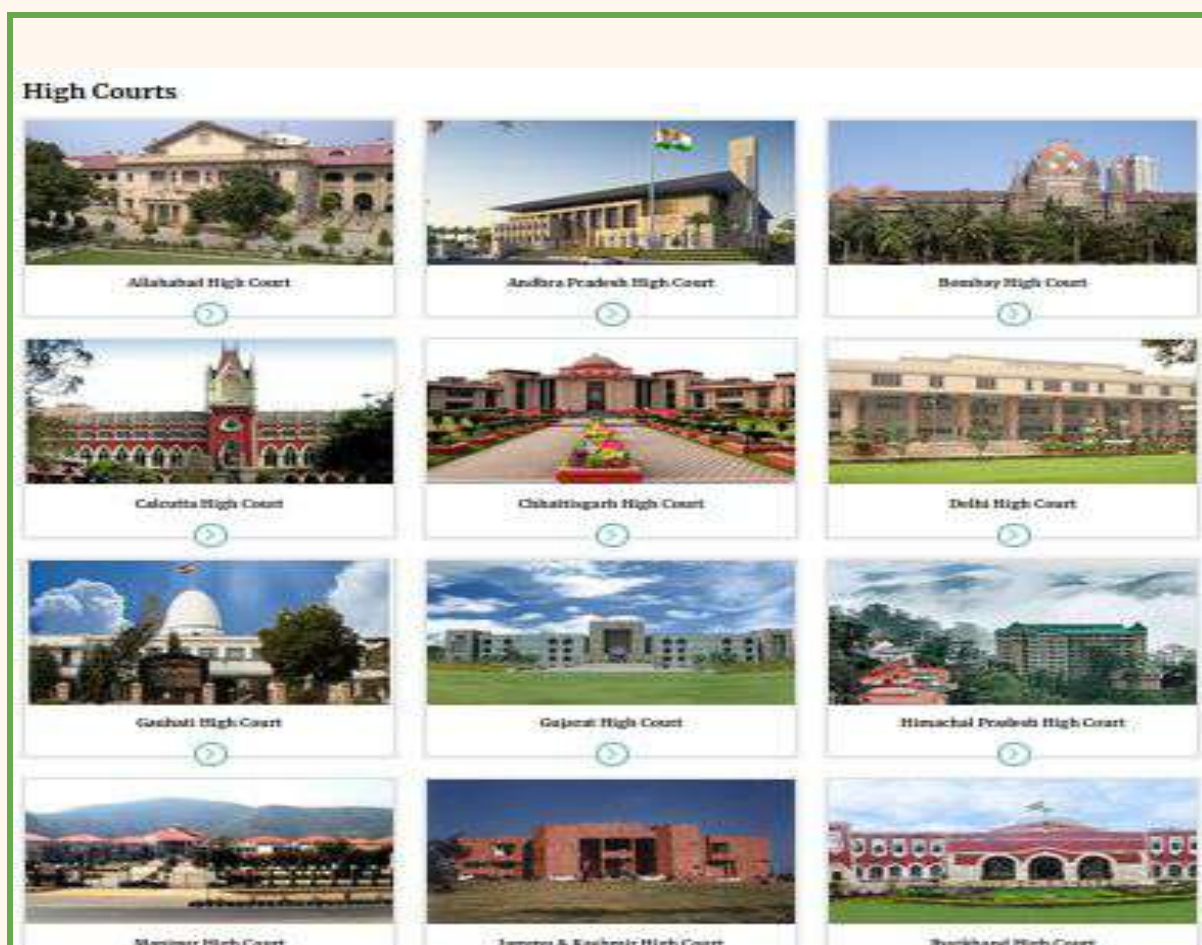
The Citizen's corner provides for (i) a list of the citizen-centric services; (ii) integration with other Government Departments; and (iii) manuals. Under citizen centric services, a user can access the links and details of various e-Court services, such as Virtual Courts, e-Courts Fee Payment, NJDG, High Court



Services, e-Court Services Portal, e-Court Services Mobile App, Automated email services, SMS Push and Pull facility, District Court Portal, e-Seva Kendra, and e-Filing.

## High Court Page

On the e-Committee website, there exists a dedicated page for the High Courts, where the links of all the High Courts have been provided. The High Courts will upload the initiatives taken in connection with the e-Court project and will showcase the best practices adopted by each High Court. This will help other High Courts to pick up the best practices and implement them in their High Courts. It will also pave for healthy competition among High Courts to work towards excellence.



### **Document session**

The Document Session hosts the Model Rules for e-Filing, Model Rules for Video Conferencing, Policy Action Plan of the e-Courts Project Phase 1 and 2, and the Accomplishment Report of the eCourts Project for public view. The Media Corner hosts the brochures, newsletters, and the audio, video and photo gallery.

### **Separate Login pages for Judges**

A separate login page for judges has been provided where the documents accessible for judges regarding the e-Committee will be made available under the Private Document session.

### **District Judiciary page**

This page provides for the case management through CIS manual, and the details of the help desk official.

### **S3WaaS based website**

The e-Committee website has adopted the S3WaaS (Secure, Scalable &

Sugamya Website as a Service) multilingual framework which has been built by the NIC using open source tools and technologies.

Content published on the website is accessible so that even Divyang users will be able to access the information using assistive technologies.

The website is also responsive, which means that it will display consistently on all devices like phones, tablets, laptops & PCs, providing a better experience to the users. It has a modern user interface and intuitive navigation.

More than 640 websites of districts and other government entities are currently on S3WaaS.

The website is launched now in English, and it will be soon available in regional languages also.

## 2. Integration of data of Bombay, Delhi, Madhya Pradesh High Court Data in NJDG.

The data of Delhi High Court, Madhya Pradesh High Court and Bombay High Court is now available under High Court NJDG. With that, all the High Courts, except a few benches, have now come under the ambit of NJDG.



## 3. Gujarat High Court floats “Email My Case Status” service

On 15 August 2020, the Gujarat High Court floated the facility “EmailMyCaseStatus” under the guidance of Mr Justice Vikram Nath, Chief Justice of Gujarat High Court to further the access to justice and to ease the ways of obtaining case information. The facility is the first of its kind in the country, whereby anyone can now get the automatic updates of the case in his/her email box directly. The only requisite details to avail this

service is a mobile number and an email address. EmailMyCaseStatus Service by the Gujarat High Court serves as a virtual Case Status Inquiry Counter or a Case Status e-Counter, with the added functionality of obtaining even the future updates of the cases of interest to anyone and everyone. In due course of time, this facility is to be developed for the cases before the District Judiciary also.

## 4. Chhattisgarh High Court rolls down CIS 3.2 Periphery Software for next hearing date of unregistered cases

Presently in CIS 3.2, the information of the next date of hearing of unregistered cases is not available at District Level. Cases that are filed but not registered are neither shown in the pending list, nor in the un-dated cases list. Thus, there was a difficulty for court users to find the next date of hearing in these cases. As per the user requirement, a periphery software has been developed by the Chhattisgarh HC to generate a report of the next date of hearing for the convenience of the users of District Level CIS 3.2 software.

**Filed Proceeding Report**

Fields marked with \* are compulsory

Select Establishment :

Select Judge Name :

From Date :  To Date :

**Filing Proceeding Report**  
**District and Sessions Judge, Raigarh**  
**For 04/09/2014 to 25/09/2019**

S.No.	Filing Case Type	Filing No.	Date of Filing	Party Name	Name of Advocate	Next Date	Purpose
1	MJC CIVIL	203300002222019	2019-04-18	State Bank of India & M/s Arjun Bricks Through Pro. Kalash Sharma and other	Harendra kumar Sahu &	2019-04-22	Argument
2	REGULAR CIVIL APPEAL	202800004092019	2019-08-06	Jangal Das Mahant & R R Energy Com. Ltd.	Tathagat Shrivastav &	2019-08-13	Argument

## 5. Inauguration of e-Services by Karnataka High Court



Click here to watch the inaugural function: <https://youtu.be/-2cH-HEXTfA>.

The e-Services of the Karnataka High Court was inaugurated on 6 August 2020 at 5.00 PM by Dr Justice D.Y. Chandrachud, Judge, Supreme Court of India & Chairman, e-Committee, Supreme Court of India.

Shri Justice Abhay S. Oka, Chief Justice, Karnataka High Court presided over the said programme. Shri Justice S. Abdul Nazeer, Judge, Supreme Court of India & Shri Justice A.S. Bopanna, Judge, Supreme Court

of India graced the e-inauguration with their presence Shri Justice Aravind Kumar, Judge, Karnataka High Court and Chairman, Committee for Computers & Technology, welcomed everyone to the programme.

Smt. Justice B.V. Nagarathna, Shri Justice Alok Aradhe, Shri Justice N.S. Sanjay Gowda, Judges, Karnataka High Court graced the occasion. Smt. Justice S. Sujatha; Shri Justice G Narendra, Shri Justice S.R. Krishna



Kumar, Shri Justice Suraj Govindaraj, Members of Committee for Computers & Technology were also present.

#### **Virtual Court for Traffic Challans**

A virtual court to deal with traffic challan offences and petty offences under the Motor Vehicles Act, 1988 was inaugurated. The Virtual Court for Traffic Challans is the first of its kind in Karnataka, to dispense with the physical presence of violators under Motor Vehicles Act falling within the territorial jurisdiction of Bengaluru City.

#### **Inter-operable Criminal Justice System (ICJS)**

The Interoperable Criminal Justice System (ICJS) was implemented in Karnataka to enhance the transparency and reduce the processing time by quick data transfer among the different pillars of the criminal justice system.

#### **e-Filing at High Court/District Court**

The Karnataka High Court has rolled out e-Filing facilities at the High Court and District Courts of Karnataka.

#### **Website for Commercial Court**

As a part of ease of doing business, an exclusive website for nine dedicated commercial courts of Karnataka at Bengaluru and Ballari was launched. This will place the contents, judicial statistics and show the progress of the commercial courts in the public domain in real-time.

#### **Apply Online for Certified Copies**

A portal has been made for online application of certified copies which will facilitate the advocate and litigants to file certified copies of application in an online mode.

#### **Online Payment of Court Fee, Process Charges & Copying Fee**

- An online portal for payment of court fee, process charges & copying fees facility is provided, which will allow advocates and litigants to make payments electronically, without the use of cheque or cash.

## **6.e-Filing made operational in 948 District Establishments of Rajasthan**

The facility of e-Filing was started across all 36 courts in Rajasthan from 4 August 2020. Rajasthan has 948 establishments, which is the highest number of establishments in any State. The facility of e-Filing was made operational simultaneously across all the 948 establishments and for all categories of cases. Now any litigant or advocate can e-File any case in all the courts of Rajasthan. For the assistance of

advocates and litigants, video manuals in vernacular have been made available. The e-Filing facility is customized according to the local requirements and the filing procedure followed at Rajasthan. The unique facility of filing stay applications or miscellaneous applications has also been incorporated. e-Filing in the Rajasthan High Court has been functional since April 2020.

## **7.Legal Aid Cases Cause List Generation Module created by Himachal Pradesh High court**

The technical team of District Court Mandi has developed a new module to list and generate separate cause list for legal aid cases. Through this

module, legal aid cases of subordinate courts are added to a particular court, and subsequently, a separate cause list can be generated for legal aid cases.

## 8.e-Training Programme for the District System Administrators

As directed by Hon'ble Dr Justice D Y Chandrachud, Chairman, e-Committee, Supreme Court of India, the Online Training Programme for DSA (District System Administrator) of each State was held on the topic "e-Courts Services and CIS 3.2" on 29 August 2020 from 9.00 AM to 04.00 PM. The Vice-Chairman of the e-Committee Mr Justice R C Chavan, Former Judge, Bombay High Court made the opening remarks. Ms R.Arulmozhi Selvi, Member, Human



Resources, e-Committee, Mr Ashish J Shiradhonkar, HOD e-Courts Project, NIC and five core national level District System Administrators: Mr Ravindra Kishanrao Losarwar, Mr Pradeep N. Shinde, Mr Madhav M. Jadile, Mr Bhaskar Kumar, Mr Deepak K M conducted the training programme as resource persons. 22 core master trainer DSAs attended the one-day online training programme. The topics covered during the training programme included the recent advancements of e-Courts Project, delay management menu, appeal filing, e-Filing, pretrial module, NSTEP, importance of masters in CIS, unification exercise, mapping police station masters and act masters for ICJS, year-end initialisation.

## 9. Gauhati High Court notifies the e-Filing Rules, 2020

The Gauhati High Court has notified “Gauhati High Court Electronic Filing (e-Filing) Rules, 2020” on 27 August 2020 which contains modes and

methods of e-Filing. The e-Filing Rules can be accessed at <http://ghconline.gov.in/General/Notification-27-08-2020-1.pdf>.

### 9.1 Gauhati High Court Online Training

The e-Courts Division of the Gauhati High Court conducted online training courses for court masters, system officers and assistants on the

functioning of Virtual Courts through “Jitsi” using local area network, e-Filing module and e-payments through GRAS.

## 10. Punjab & Haryana High Court increases the lease line bandwidth to 300 MBPS

In an e-initiative to have seamless connectivity and to ensure the proper functioning of video conferencing facility and other essential digital services, Punjab & Haryana High Court increased the bandwidth of the lease line facility from 100 MBPS to 300 MBPS. Punjab & Haryana High Court also purchased 16 Wacom DTK2461 machines and 16 All-in-one computers with touch screens for the use of paperless court mechanism and for integrating the same with DMS.

## 11.Allahabad High Court e-Training Programme



e-Training Programme for technical staff, i.e. System Officer, System Assistant and other technical staff was conducted online through cloud-based VC Software (LifeSize). A total of 165 members participated in the e-Training Programme. The resource persons

made online presentations and discussed the issues and challenges in testing and implementation of e-Filing, NSTEP, Virtual Court (Traffic) and ICJS. It was felt that there was a need such e-Training Programmes regularly.

## 12. In the news:

Live Law: It Is Easy To Criticize The Judiciary; For A Change, Let Us Talk About The Positives: Justice Chandrachud

<https://www.livelaw.in/top-stories/it-is-easy-to-criticize-the-judiciary-for-a-change-let-us-talk-about-the-positives-justice-chandrachud-162141>

Bar and Bench: "Idea is to demystify the operations of the court system", Justice DY Chandrachud launches new Supreme Court e-committee website

<https://www.barandbench.com/news/supreme-court-e-committee-new-website-launched-by-justice-dy-chandrachud>

NDTV: Supreme Court Judge Launches Website For Citizens To Track Case Status

<https://www.ndtv.com/india-news/supreme-court-judge-justice-dy-chandrachud-launches-website-for-citizens-to-track-case-status-2287424>

New Indian Express: 12.69 lakh cases disposed of via e-conference during lockdown Justice Chandrachud

<https://www.newindianexpress.com/thesundaystandard/2020/aug/30/1269-lakh-cases-disposed-of-via-e-conference-during-lockdown-justice-chandrachud-2190016.html>

Hindustan Times: Criticism easy, let's underline positives: Justice Chandrachud

<https://www.hindustantimes.com/india-news/criticism-easy-let-s-underline-positives-justice-chandrachud/story-3Yck7ZjInQKGKm4wwzBAhO.html>

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